

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. C.P.(IB)-988(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: State Bank of India

V/s.

Shri. Vikas Takawane Personal Guarantor to CD
M/s Siddheshwar Industries Pvt Ltd

Appearance

For Applicant(State Bank of India): PCA Kairav Trivedi

For Respondent: None appeared

SECTION 95(1) OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

This company petition is listed for clarification about validity of AFA. This Court has downloaded the IBBI (Disciplinary Committee) order dated 23.05.2023 wherein the registration of Mr. Kairav Anil Trivedi was suspended for a period of six months.

Mr. Kairav Anil Trivedi (PCA) is present through VC and submits that he is the proposed Resolution Professional for State Bank of India. He further submits that the suspension order was stayed by the Hon'ble High Court of Bombay. However, second Show Cause Notice has been issued to him which has also been challenged before the Hon'ble High Court of Bombay. Let these documents be placed on record by way of an Affidavit.

State Bank of India to remain present on the next date of hearing.

Registry is directed to communicate this order to the Petitioner/State Bank of India.

List on **19.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

//Surbhi//

Sd/-
LAKSHMI GURUNG
Member (Judicial)